



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ६, अंक २२(२)] बुधवार, जून २५, २०१४/आषाढ ४, शके १९३६ [पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ६८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Act, 2014 (Mah. Act No. XVI of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XVI OF 2014.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 25th June 2014).

An Act further to amend the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005.

Mah. XXI of 2006. WHEREAS it is expedient further to amend the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Government Servants Short title. Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Act, 2014.

(१)

Amendment
of section 1
of Mah. XXI
of 2006.

2. In section 1 of the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005 (hereinafter referred to as " the principal Act "), in sub-section (3), in the proviso, after the words " posts in isolated cadres " the words and figure " , employees in the Police Force constituted under section 3 of the Maharashtra Police Act including the Indian Police Service Officers of the Maharashtra Cadre " shall be inserted.

Mah.
XXI of
2006.

XXII of
1951.

Amendment
of section 2
of Mah. XXI
of 2006.

3. In section 2 of the principal Act, in clause (f), after the words " the Judiciary " the words and figures " but does not include the employees in the Police Force constituted under section 3 of the Maharashtra Police Act and the Indian Police Service Officers of the Maharashtra Cadre so far as the application of the provisions of Chapter II are concerned " shall be added.

XXII of
1951.